

Ex. No.105/12

New No.95323/16

07.08.2020

File was not taken up on 27.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Alok Sinha, Ld. Counsel for the decree holder.
None for the judgment debtor.

Ld. Counsel for the decree holder submits that the judgment debtor has not filed judgments referred to in the order passed on the last date of hearing.

Record is perused.

As no one is present on behalf of the judgment debtor, matter is adjourned to 04.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

DR. No.121/15

New No.97465/16

07.08.2020

File was not taken up on 30.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 14.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

Ex. No.23/19
New No.651/19
07.08.2020

File was not taken up on 27.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 14.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

DR. No.132/19

New No.782/19

07.08.2020

File was not taken up on 30.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 14.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

Ex. No.68/19

New No.2670/19

07.08.2020

File was not taken up on 27.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 14.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

Ex. No.65/09

New No.97910/16

07.08.2020

File was not taken up on 27.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for decree holder.

None for objector.

Mr. Rajesh Mahindru, Ld. Counsel for the objector Mr. Mohd. Ali.

Record is perused.

In view of the aforementioned order of the Hon'ble High Court, evidence cannot be recorded in contested cases. As such, matter is adjourned for objector's evidence to 18.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

E. No.101/12

New No.78007/16

07.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 14.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

E. No.1041/14

New No.77712/16

07.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. D.K. Jain, Ld. Counsel for the petitioner.

Mr. Ashish Kapoor, Ld. Counsel for the respondents.

An application under Section 151 Code of Civil Procedure for placing on record additional information and additional leave to defend, alongwith documents have been e-mailed by the respondents to the Court on 29.07.2020.

Ld. Counsel for the petitioner submits that the petitioner has received copy of the application and documents. He submits that without prejudice to the contentions of the petitioner, the averments made in the application and accompanying affidavit be taken on record and be considered while deciding the application for leave to defend.

Ld. Counsel for the petitioner submits that despite the averments made in the application, the requirement of the petitioner still subsists.

Record is perused.

In view of the aforementioned submission of the Ld. Counsel for the petitioner, it is ordered that the assertions made in the application under Section 151 Code of Civil Procedure and the affidavit and the documents accompanying it shall be considered as additional pleadings and documents of the respondents, which shall be considered by the Court while deciding the application for leave to defend.

Ld. Counsel for the respondents points out that submissions of the Ld. Counsel for the petitioner made before the Court on 14.08.2019, which are recorded in the ordersheet, ought to be stated on an affidavit.

Petitioner is directed to file an affidavit in response to the assertions made in the aforementioned application under Section 151 Code of Civil Procedure. The affidavit shall also contain the averments made on behalf of the petitioner on 14.08.2019, which were recorded in the order dated 14.08.2019.

The affidavit of the petitioner shall also be considered by the Court while deciding the application for leave to defend.

Let advance copy of the affidavit be supplied to the respondents atleast two months prior to the next date of hearing. The respondents are at liberty to file a rejoinder affidavit by the next date of hearing, after supplying advance copy to the petitioner atleast five days prior to the next date of hearing.

Ld. Counsel for the petitioner submits that a long date be given since he will need to take detailed instructions from the petitioner before preparation of the affidavit. He submits that he needs more time also because of the risk to life due to Covid-19 pandemic.

Ld. Counsel for the respondents submits that he has misplaced the documents which were filed by the petitioner alongwith the reply to the application for leave to defend. He requests that another set be provided to the respondents.

Ld. Counsel for the petitioner submits that he has no objection in supplying the documents again, though at the cost of the respondents.

Accordingly, it is ordered that the copy of the documents be supplied to the respondents atleast two months prior to the next date of hearing at the cost of the respondents.

At this stage, Ld. Counsel for the petitioner submits that direction be given to the respondents to supply copy of the rejoinder and accompanying documents to the petitioner.

Request is not opposed by the Ld. Counsel for the respondents. He submits that he will supply the copy of the rejoinder and accompanying documents to the petitioner.

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Let the rejoinder and accompanying documents be supplied to the petitioner atleast two months prior to the next date of hearing.

To come up for arguments on application for leave to defend on 09.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

E. No.52/16

New No.77669/16

07.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. Amit Sandhu, Ld. Proxy Counsel for respondent no. 1.

Ld. Proxy Counsel for respondent no. 1 submits that respondent no. 1 has not been served with copy of the reply to the application for leave to defend.

Record is perused.

Let reply to the application for leave to defend be filed within three months from today after supplying advance copy to the respondent. Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

Let amended memo of parties be also filed positively by the next date of hearing.

To come up for arguments on application for leave to defend on 23.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020

M. No.20/15

New No.60708/16

07.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 14.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
07.08.2020